

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:205

ANSWERED ON:28.03.2012

FUNDS FOR RTE ACT

Adhalrao Patil Shri Shivaji; Sukur Shri Jadhav Baliram

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Right to Education (RTE) Act, 2009 is applicable to all the schools in the country;
- (b) if not, the reasons therefor;
- (c) whether some State Governments have sought additional funds over and above the amount allocated to them for implementation of the Act;
- (d) if so, the names of such States and the reaction of the Government thereto;
- (e) whether some of the States are facing problems in the implementation of the Act; and
- (f) if so, the details thereof and the action being taken in this regard?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) to (f) OF LOK SABHA STARRED QUESTION NO. 205 FOR REPLY ON 28TH MARCH, 2012 ASKED BY SHRI ADHALRAO PATIL SHIVAJI AND SHRI BALIRAM JADHAV M.Ps REGARDING FUNDS FOR RTE ACT

(a) & (b): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 applies to all schools imparting elementary education, including Government/local body, Government-aided and private unaided schools, other than schools in the State of Jammu & Kashmir.

(c) & (d): Several State Governments including inter alia Andhra Pradesh, Arunachal Pradesh, Bihar, Chhattisgarh, Delhi, Gujarat, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Meghalaya, Mizoram, Odisha, Rajasthan, Uttar Pradesh, Uttarakhand and West Bengal had requested for additional funds to implement RTE Act. Keeping in view the enhanced financial requirements for implementation of the RTE-SSA programme, the fund sharing pattern, which was in a sliding scale such that the respective shares of the Central and State Governments would be in the 50:50 ratio in the terminal year of the 11th Plan was revised to a fixed 65:35 ratio for five years from 2010-11 to 2014-15. In respect of the States of the North-Eastern Region the fund sharing pattern continues in the 90:10 ratio. In addition, the 13th Finance Commission has earmarked Rs. 24,068 crore for a five year period of 2010-11 to 2014-15 towards elementary education.

(e) & (f): The main challenges faced by States in implementing RTE Act include inter alia meeting the prescribed norms and standards of infrastructure, teacher re-deployment and recruitment to meet the prescribed pupil teacher ratio (PTR) for all schools, training of untrained teachers, providing quality education in accordance with the curriculum and evaluation procedure specified in section 29, and monitoring the rights of children under the RTE Act. The Government has provided funds as per the revised SSA norms and also issued advisories and guidelines to States for inter alia conducting Teacher Eligibility Test (TET) for recruitment of teachers, implementation of quality issues relating to curriculum and evaluation procedure, development of a grievance redressal mechanism, etc.